

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH : NEW DELHI

RA No 207/1992 in
OA No 1627/89

DATE OF DECISION 27.1.1992

SHRI B.B. MATHUR & ORS ...APPLICANT

VERSUS

UNION OF INDIA & ORSRESPONDENTS

CORAM :-

THE HON'BLE MR P.K. KARTHA, VICE CHAIRMAN (J)

THE HON'BLE MR I.K. RASGOTRA, MEMBER (A)

O R D E R

Review Application (RA) No.207/1992 have been filed by the Review Applicants to seek insertion of the name of Shri Chakresh Chandra in Paragraph 2(ii) at page 3 in the common judgement delivered in OA No 1251/89 and 1627/89, which lists the names of applicants. Shri Chakresh Chandra was applicant No 3 in OA 1627/89.

2. We have reviewed the record carefully and find that the omission of name of Shri Chakresh Chandra in the said paragraph is an inadvertant omission by way of topographical error. Accordingly, we direct the Registry to insert the name of Shri Chakresh Chandra between the names of Shri R.P. Aggarwal and Shri Kailash Chandra in lines 1 and 2 of Paragraph 2(ii) at page 3 of the said judgement.

(11)

3. We further direct that after the insertion of the name of Shri Chakresh Chandra as directed above a copy of the said judgement may be sent to both the parties. Review Application is disposed of as above in circulation.

Dilip
(I.K. RASGOTRA)
MEMBER (A) 217/1992

Ans
217/1992
(P.K. KARTHA)
VICE CHAIRMAN (J)